



2026:AHC:41703-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 4155 of 2026

Smt. Anuradha Verma

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Kumar Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent nos.2 and 3 to investigate the matter fairly and take appropriate action against the respondent no.4 in accordance with law in pursuance of F.I.R. dated 09.09.2025 in Case Crime No. 0283 of 2025, under Sections 64, 352, 351(2), 123 of B.N.S., 2023, Police Station Prem Nagar, District Jhansi.

(ii) Issue any other suitable writ, order or direction, which this Hon'ble Court may deem fit and proper under the circumstances of the case.

(iii) Award the cost of the petition in favour of the petitioners."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and she had registered the impugned F.I.R. on 09.09.2025, however, the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Senior Superintendent of Police, Jhansi, highlighting her grievance and seeking fair and impartial

investigation. If such an application is moved by the petitioner, respondent no.2- Senior Superintendent of Police, Jhansi, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 24, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)